

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (D.B.) No. 771 of 2012**

Nikesh Kumar @ Mukesh Paswan ... Appellant

Versus

State of Jharkhand ...Respondent

**With**

**Cr. Appeal (D.B.) No. 773 of 2012**

Kamlesh Kumar Choubey @ Chitput ... Appellant

Versus

State of Jharkhand ...Respondent

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**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : Mrs. Rashmi Kumar, Advocate  
(in Cr. Appeal (D.B.) No. 771 of 2012)  
Mr. Arwind Kumar, Advocate  
(in Cr. Appeal (D.B.) No. 773 of 2012)

For the Respondent : Mr. Ravi Prakash, Spl.P.P.  
(in both cases)  
Mr. Vinit Chandra, Advocate.

**28/09.07.2020:** Hearing of these criminal appeals have been convened and conducted through video conferencing.

Mr. Vinit Chandra, the learned counsel appears and states that Mr. Ashutosh Anand who has filed Vakalatnama on behalf of the informant has assumed the charge of AAG-III.

On this ground, Mr. Vinit Chandra, the learned counsel seeks adjournment.

Mrs. Rashmi Kumar and Mr. Arwind Kumar, the learned counsels appear for the appellants.

Mr. Ravi Prakash, the learned Special Public Prosecutor is appearing for the State.

On the request of Mr. Vinit Chandra, the learned counsel appearing on behalf of Mr. Ashutosh Anand, the learned AAG-III, post these matters on 28.07.2020 under the same heading.

**(Shree Chandrashekhar, J.)**

S.B.

**(Ratnaker Bhengra, J.)**